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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP 193/2004
OA 657/2004

New Delhi, this the 8th day of December, 2004

Hon'ble Mr. Shanker Raju, Member (J)
Hon'ble Mr. S. K. Mahotra, Member (A)

Mr. Vimal Chand
S/o Shri Uttam Chand
R/o RZ-46, B/2 Gall No.1,
Main Sagarpur
New Delhi – 110 046.

Presently working as Fire Engine Driver-A
CFEES

Brif. S.K. Mazumdar Road,
New Delhi – 110 054.

...Applicant

Versus

Mr. Rajwant B. Singh,
Director General (DHRD)
DRDO
Ministry of Defence
Directorate of HRO
“B” Wing, Sena Bhavan,
New Delhi – 110 011.

...Respondent

(By Advocate Shri N.S. Mehta)

O R D E R (ORAL)

By Hon'ble Mr. Shanker Raju:

None appears on behalf of the applicant.

In the light of the order dated 2.8.2004 passed by the respondents, we find that the directions given in order dated 12.3.2004 by the Tribunal, are substantially complied with. Even if, any grievance of the applicant still revives, he is at liberty to assail the order in accordance with law.

In view of the above, CP is dismissed. Notices are discharged.

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(S.K. Mahotra)
Member (A)
/gkk/

S. Raju
(Shanker Raju)
Member (J)